



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu/Srinagar .

Notification

Jammu, the 13th of September, 2018

SRO ⁴⁰⁰ - In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat, 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, the vehicles carrying 25000 Ballot Boxes from Punjab for use in the ensuing Panchayat Election 2018 by the Election Department, Government of Jammu and Kashmir

By order of the Government of Jammu and Kashmir.

Sd/-

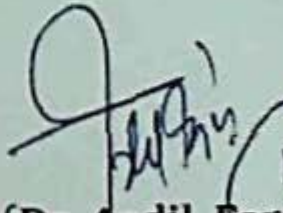
(Navin K. Choudhary), IAS
Principal Secretary to the Government
Finance Department

No. ET/Estt/128/2018

Dated: 13-09-2018

Copy to the:-

1. Chief Electoral Officer, J&K.
2. Commissioner /Secretary to Government, General Administration Department.
3. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
4. Excise Commissioner, J&K.
5. OSD to Hon'ble Advisor (V) for information.
6. Deputy Excise Commissioner, Toll Post, Lakhampur.
7. Pvt. Secretary to the Chief Secretary.
8. Pvt. Secretary to the Principal Secretary, Finance.
9. Stock File/SRO File.


13/9/18.
(Dr. Aadil Fareed)

Under Secretary to Government